

[English]

SHRI P. UPENDRA (Vijayawada) : Sir, I have a submission to make. I wish to draw your attention to item No. 4...*(Interruptions)*

MR. SPEAKER : What is going on?

[Translation]

SHRI BRAHAMANAND MANDAL (Monghyr) : Mr Speaker, Sir, the matter is very serious. There is no law and order in Bihar...*(Interruptions)*

[English]

MR. SPEAKER : I will come back to you. I will here him first.

[Translation]

SHRI BRAHAMANAND MANDAL : Mr Speaker, Sir, 20 persons have been killed in Bihar in a single day. This is a very serious matter. There is nothing like Government in Bihar.

↗ [English]

SHRI P. UPENDRA : Sir, I draw your attention to...*(Interruptions)*

[Translation]

SHRI BRAHAMANAND MANDAL : Mr Speaker, Sir, there is no law and order in Bihar. There is nothing like a Government. 20 persons have been killed in a single day. 8 persons have been massacred in Monghyr. 5 persons were killed in Bhojpur. There is no law and order.

↖ [English]

SHRI P. UPENDRA : Item No. 4 relates to action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of the Eighth, Ninth and Tenth Lok Sabhas and the earliest Report relates to the Eighth Session of 1987, that is after ten years the Action Taken Report is coming before this House. The Ministers give all sorts of assurances in the House and when it comes to fulfilling the assurances, they are not prompt in fulfilling them and the Committee on Government Assurances takes no notice of these issues. But in spite of that, Ministers are reluctant to fulfil the assurances. Now, we have this Action Taken Report after ten years and it has no relevance at this stage. We want you to give the guidelines to the Ministers as well as to the Assurance Committee on how long this procedure is to be continued, whether it is two years or four years or five years. There is no meaning if they submit this Report after ten years. I do not blame this Government but you should give the general guidelines to the Committee as well as to the Ministers.

MR. SPEAKER : Mr. Upendra, I think, the guidelines are already available. The proper course for you is to go to the Committee on Papers Laid on the Table.

SHRI P. UPENDRA (Vijayawada) : It is the Committee on Government Assurances.

MR. SPEAKER : Yes, you are right.

(Interruptions)

MR. SPEAKER : I am sorry, but it is because of the constraint of time.

(Interruptions)

MR. SPEAKER : Mr. Bangarappa, really, it is not that I do not want to allow you. I understand the importance of the issues which are to be raised by all the hon. Members. But, sometimes, we have to work under certain constraints. Some other important things are there. You had been a Chief Minister. You know how difficult it is.

(Interruptions)

MR. SPEAKER : Bangarappaji, will you kindly cooperate with me?

[Translation]

SHRI BRAHAMANAND MANDAL : Mr. Speaker, Sir, this is a very serious matter.

[English]

SHRI S. BANGARAPPA (Shimoga) : Mr. Speaker, Sir, would you allow me just for a minute? Yesterday...*(Interruptions)*

MR. SPEAKER : I beg of you, Bangarappaji, to kindly cooperate with me today. I must apologize to you, Mr. Bangarappa. I promised you yesterday, but today the situation is such I did not anticipate. I am sorry. It is my fault. Please, cooperate with me today because if I allow one issue to be raised, then I have to give equal opportunity to others.

(Interruptions)

SHRI S. BANGARAPPA (Shimoga) : Sir, I am very sorry...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura) : Sir, as the Chairman of the Committee on Government Assurances, I have seen a number of instances where the Committee had recommended...*(Interruptions)*

MR. SPEAKER : Please let me say something.

(Interruptions)

[Translation]

SHRI BRAHAMANAND MANDAL : Very serious matter. There is no law and order in Bihar. Therefore, I would like to raise this matter. There is no Government worth the name in Bihar...*(Interruptions)*

[English]

MR. SPEAKER : Please listen to me. You first listen to me.

(Interruptions)

[Translation]

SHRI BRAHAMANANDA MANDAL : This is a very serious matter... (Interruptions)

MR. SPEAKER : No, this is not allowed.

(Interruptions)

[English]

MR. SPEAKER : You cannot behave like this in the House. Please listen to me.

(Interruptions)

MR. SPEAKER : Do you know when the Speaker is standing, you cannot stand? Will you kindly learn some norms?

(Interruptions)

MR. SPEAKER : Again you are doing the same thing.

(Interruptions)

[Translation]

SHRI PRAHALAD PATEL (Sivani) : Mr. Speaker, Sir, three MPs under the leadership of Kumari Uma Bharti are sitting on Dharna in front of Rail Bhawan demanding conversion of meter gauge line into broad gauge line.

[English]

MR. SPEAKER : I understand every issue is important.

(Interruptions)

MR. SPEAKER : Can you listen to me? Why can't the House listen to the Speaker? What is this?

Mr. Bangarappa, during the Zero Hour you get only a couple of minutes and you don't get the response from the Government. If you raise this matter under Rule 377, Government is supposed to reply to what extent the action is taken. But if you raise it in the Zero Hour, no action is contemplated from the Government. During the Zero Hour, you just raise the issue. This is the practice. On an issue like Cauvery, I do not think you are benefited by raising it during the Zero Hour. Why don't you come through some other method? Why don't you come through some other motion? I will consider it.

(Interruptions)

SHRI S. BANGARAPPA : I know all these Rules, Sir, with your kind permission I would like to submit one thing. I not only tried to raise this matter during the Zero Hour but I have sent a notice under Rule

377 also because I know the position of raising the matter during the Zero Hour. Yesterday I tried to raise this matter during the Zero Hour. But you said, 'I am going to take up this matter as the first item tomorrow', i.e. today. Sir, what happened? You said there are some other urgent matters. But you are not telling what happened to that notice. You please protect us.

MR. SPEAKER : Matter under Rule 377 is balloted. I don't have any hand in that.

SHRI S. BANGARAPPA : The matter may not be taken up today because you are hard pressed for time. The matter may be postponed to Monday or Tuesday or to some other day. Cauvery matter is not a small matter. It is an urgent matter. You know the importance. I am appealing to you. You please try to protect us. You suggest me some other Rule to which I can take recourse to so that we can raise the matter today itself. You please suggest. Other Members have also given notice. The matter is very urgent.

MR. SPEAKER : Mr. Bangarappa, you kindly come to my Chamber. We will discuss. We will find a way out. We will meet today. We will explore the possibilities as to how it can be done.

(Interruptions)

SHRI BASU DEB ACHARIA : Sir, you allowed me to speak... (Interruptions)

[Translation]

SHRI BRAHAMANAND MANDAL : Mr. Speaker, Sir, there is nothing like a Government in Bihar. (Interruptions) I want to know as to whether Union Government is ready to take any responsibility of that state or not. (Interruptions) Such incidents are taking place. We want your protection for raising this issue. (Interruptions) Mr. Speaker, Sir, that Government has no justification to remain in power. Thirty people are killed in a single day. The Minister of Home Affairs should make a statement in this regard. (Interruptions) There is nothing like a Government in Bihar state. A parallel Government of the criminals, led by persons of ruling party is running there. (Interruptions)

[English]

MR. SPEAKER : Please allow him to speak. (Interruptions)

MR. SPEAKER : I have allowed him to speak. (Interruptions)

MR. SPEAKER : Do not go beyond that. (Interruptions)

MR. SPEAKER : Shri Acharia, this matter should go to the Committee on the Papers Laid on the Table of the House. I have given a ruling to Shri

Upendra, that this matter should go to the Committee on the Papers Laid on the Table of the House.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : Sir, I was the Chariman of the Assurance Committee for more than two years and I have seen a number of recommendations made by the Assurance Committee. Those recommendations have not been implemented by the different Ministries. So, I would like you, Sir, to direct the Government so that the assurance given on the floor of the House are implemented within the stipulated time, that is, within three months. I feel that the recommendations made, particularly by the Assurance Committee should not be ignored. Those recommendations should be implemented by the different Ministries and that type of a direction should be made by the hon. Speaker.

Sir, I have another urgent matter to be raised regarding the hunger strike by the Central Government employees *(Interruptions)*

MR SPEAKER No No That is your way of doing How do you confuse me? Why do you try to confuse me like this?

(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr Speaker, Sir, I had no intention to speak today without your permission *(Interruptions)*

MR SPEAKER No, no, you please speak

SHRI ATAL BIHARI VAJPAYEE Sir, you have given an opportunity to an hon'ble member of Bihar to highlight the terrible situation emerged out by Kala-azar. But I don't think that the situation has been presented in the House with utmost concern. Kala-azar has assumed the form of an epidemic. Hundreds of people are dying. Medicines are not available there. Yesterday, I saw a TV programme in which it was stated that doctors are saying that medicines are to be sent from Delhi but Delhi is unaware of this. Children are dying. People are dying. Like every year, this year also the epidemic has assumed its extreme form. This issue has been raised but no result has come out. I request you to draw the attention of the Government towards this and to ask the Government to make a statement on this.

MR SPEAKER Is there anything from the Government on this? This is quite a serious thing.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) . Sir, on this issue, the Government would like to make a statement. After collecting a

detailed information a statement will be made on this issue.

MR. SPEAKER . Today?

SHRI SRIKANTA KUMAR JENA : If it is possible, today; or else on Monday...*(Interruptions)*

MR. SPEAKER : Okay, it has got the attention of the Government. I think, it is enough.

12.18 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA KUMAR JENA) . Sir, with your permission, Sir, I rise to announce that Government Business during the week commencing Monday the 15th July, 1996 will consist of

- 1 Consideration of any item of Government Business carried over from today's Order Paper
- 2 Discussion on the Statutory Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills replacing these Ordinances
 - (a) The Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance 1996
 - (b) The Constitution (Scheduled Tribes) Order (Amendment) Ordinance 1996
 - (c) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996
 - (d) The Building and Other Construction Workers' Welfare Cess Ordinance, 1996
 - (e) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996
- 3 General Discussion on the Railway Budget for 1996-97
- 4 Discussion and Voting on Demands for Grants on Account (Railways) for 1996-97

As Members are aware that the Railway Budget for 1996-97 will be presented on Tuesday, the 16th July, 1996 immediately after Question Hour.

[Translation]

PROF. PREM SINGH CHANDUMAJRA (Patiala) Mr Speaker, Sir, in Punjab, for the last 3 years crops